

**IN THE HIGH COURT OF JAMMU & KASHMIR AND LADAKH**  
**AT SRINAGAR**  
**LPA No. 32/2024**

**Aaqib Hussain & Ors.**

...Petitioner(s)/Appellant(s)

Through: Mr. M. I. Qadiri, Sr. Adv.

**Vs.**

**University of Kashmir & Ors.**

...Respondent(s)

Through: Mr. Asif Maqbool, Adv.

**CORAM:**

**HON'BLE MR. JUSTICE ATUL SREEDHARAN, JUDGE**

**HON'BLE MS. JUSTICE MOKSHA KHAJURIA KAZMI, JUDGE**

**ORDER**

**19.02.2024**

During Court hours, the High Court has suffered a complete power failure. The generator is also not working. There are no lights. The air heating unit (AHU) is also not functional. It is pathetic and unbelievable that this is the condition of Srinagar Wing of the High Court of High Court of J&K and Ladakh. The power failure has taken place at about 09:45 am and has still not been restored when this order is passed at about 11.28 am. The matter has gone from bad to worse.

There is a permanent solution that is required. This Court requests the Chief Secretary of the Union Territory to pass necessary orders to solve this problem forthwith. The solution may vary from having a separate power line to the High Court which does not experience any downtime and also supported by generators of such capacity which can power the entire High Court and also the air heating unit without interruption in the event of the dedicated power supply to the High Court fails.

List on Wednesday i.e., 21<sup>st</sup> February 2024 at the top of the list for further orders.

A copy of this order be furnished to Chief Secretary of the Union Territory of JK under the seal and signature of Bench Secretary today itself.

**(MOKSHA KHAJURIA KAZMI)**  
**JUDGE**

**(ATUL SREEDHARAN)**  
**JUDGE**

**SRINAGAR:**

**19.02.2024**

Altaf